(D) State-wise details of vocational training centres

	·	
Sl. No. State/UT		Vocational Training Centre
1.	Assam	10
2.	Gujarat	13
3.	Madhya Pradesh	10
4.	Mizoram	5
	Total	38

Demand for inclusion in the list of STs

- 2781. SHRI ANIL DESAI: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether there is a huge demand from the States to include a few castes in the ST list for the sake of benefits of being an ST, including reservation and fee concession;
- (b) whether this would undermine the real intention of ST status as many ineligible communities will find space in the ST list; and

(c) if so, what precautions the Ministry is taking while tweaking the structure of the ST list?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) to (c) Government of India on 15.6.1999, and further amended on 25.6.2002, has approved modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) for consideration for amendment of legislation. Inclusion of castes in Scheduled Tribes list of State/UT is processed as per above extant modalities and on the basis of recommendation of concerned State Government/UT Administration along with ethnographic justification in support of the recommendation. Hence, only genuine, eligible communities, as per ethnographic report, are considered for further processing of case.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11.00 A.M. on Thursday, the 11th of August, 2016.

The House then adjourned at twenty-one minutes past six of the clock till eleven of the clock on Thursday, the 11th August, 2016.